

vocation . . . (Shri K. Lakappa: You have no sympathy for hut dwellers). Eversince we assumed office, we have been giving anxious consideration to this matter. Keeping in view the importance of the subject and the anxiety of the Members of the House. I thought it appropriate to make a statement defining Government's thinking on the subject.

We propose to appoint a Commission of Inquiry under the Commissions of Inquiry Act 1952 to look into all complaints of excesses, malpractices, abuse of authority during the emergency and all matters related thereto. The Commission of Inquiry . . . (Shri Vayalar Ravi . . . of your choice) . . . will be headed by an eminent judge. The exact terms of reference and the mode of inquiry will also be determined after taking into consideration the advice of the Chairman of the proposed Commission of Inquiry.

We have already received some specific allegation which *prima facie* seem to deserve an inquiry. However, it is likely that due to the fear psychosis created during the emergency most people suffered in silence and did not have the courage to represent their grievances. It is intended hence that the Commission should be in a position to invite specific complaints within a specified time limit and decide which of such allegations should be inquired into. We would expect the Commission to give its findings within a period of six months. Also we hope that the Commission will be able to give interim reports which may enable us to initiate follow up action even before the receipt of the final report.

It is my ardent hope that our policy will be welcomed by all sections of the House. In particular, I will request Honourable Members to extend all possible assistance to the proposed Commission to enable it to discharge its onerous responsibilities.

SOME HON. MEMBERS rose—

SHRI DINEN BHATTACHARYYA (Serampore): One submission, Sir, is it a fact . . .

MR. SPEAKER: No please. I will have to ask you to resume your seat. I am on my legs. You cannot stand also. Please resume your seat. . . (Interruptions) Nothing will be taken down.

11.43 hrs.

STATEMENT RE PROPOSAL OF GOVERNMENT TO ORDER INQUIRY INTO THE DEATH OF DACOIT SUNDER SINGH IN THE CUSTODY OF DELHI POLICE

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, some doubts have been expressed regarding circumstances leading to the death of Shri Sunder Singh, who was in the custody of the Delhi Police in connection with a case under the Indian Arms Act. It is said that he was escorted to the Tughlakabad Fort area on 24-11-1976 and some arms and ammunition were recovered on the basis of the information disclosed by him. Another case u/s 25/26/27/54/59 of the Indian Arms Act was registered at PS Kalkaji, Delhi vide FIR No. 897 dated 25-11-1976. After the recovery, when the police party was returning to the East District of Delhi in early hours of the morning, one of the wheels of the vehicle in which Shri Sunder Singh was being escorted is said to have got punctured near the cremation ground, Geeta Colony. The driver stopped the vehicle. Other members of the party also came down to help the driver. Shri Sunder Singh is said to have sought permission to ease himself. In order to enable him to answer the call of nature one of his hands was released from the hand-cuffs. Taking advantage of the darkness and the fact that he was at that time escorted by one SI and one Constable only, he is reported to have

[Chaudhuri Charan Singh]

jerked himself free of the chain tied to the policeman's belt. He is said to have run towards the river. In the early hours of the morning of 25th November, 1976, the police found his body and took it to the hospital where he was declared dead. An inquest into his death was conducted by a magistrate. The post-mortem was conducted by Dr. Vishnu Kumar of the Maulana Azad College, New Delhi.

The C.B.I. has been asked to enquire into the death of Shri Sunder Singh. Necessary instructions in this regard were issued on 30-3-1977. The allegation made in certain quarters that the sister of Shri Sunder Singh had earlier been raped or molested at a Police Station in Haryana will also be looked into.

(Interruptions)

MR. SPEAKER: You have a right to raise a discussion. I do not shut down discussion from any side. But the procedure must be followed. The procedure is that you write to the Speaker. We will have discussion.

The moment the statement is made. if people on one side begin getting up, the people on the other side will also get up. It may not be satisfactory.

You write to me pointing out that such and such a thing is not satisfactory, I want to have discussion on that. I will have discussion with the Minister of Parliamentary Affairs. That must be done. Therefore, don't go on like this. It is not proper. If anybody does it, I would say, don't record it. I will be helpless I will be sitting helplessly in my seat. One Member seeks clarification. If 400 members seek clarification where are we to go? You may write to the Speaker; you may ask for a debate. We shall have to proceed in an orderly way.

Mr. Jyotirmoy Bosu, your point is as good as what Mr. Kalyanasundaram is saying. What I say about him applies to you also.

Nothing is being recorded. I am not allowing you. Everybody will try to copy Mr. Jyotirmoy Bosu. The moment you do it, other hon. Members will try to copy you. The rule is there for everybody. The rule-book can be quoted by everybody. There will be no end to it. What I told to Mr. Kalyanasundaram applies to you also. Please write to me. If there is anything, I will look into it. When I say 'write to me' I mean, not Sanjiva Reddy, but too the Chair.

If I go on giving assurance to everybody there will be no end to it. I am not going to answer. There cannot be any discussion between the Chair and the member.
Mr. Advani.

CHAUDHURI CHARAN SINGH:
Mr. Jyotirmoy Bosu was referring to a Resolution . . .

MR. SPEAKER: He was referring to something else. You will have to answer that also. You will have to answer both. Therefore, don't answer anything. (Interruptions).

Order please. Why do you shout? He has not answered anything

THE PRIME MINISTER (SHRI MORARJI DESAI): The proceedings of the House are to be regulated by the Chair, and not to be regulated by Members like this.

MR. SPEAKER: Shri Advani to make statement.

11.52 hrs.

STATEMENT RE. FORMATION AND
FUNCTION OF SAMACHAR AND ITS
FUTURE

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): Sir, I consider it necessary to make a statement on the formation and functions of Sama-